

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.513/MP/2020

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 7.8.2008 entered with Haryana Utilities, Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees dated 19.1.2005, amended from time to time and revised Tariff Policy 2016, seeking compensation due to certain Change in Law events.

Date of Hearing : 12.12.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Adani Power (Mundra) Limited (APMuL)

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and Anr.

Parties Present : Shri Amit Kapur, Advocate, APMuL
Ms. Poonam Sengupta, Advocate, APMuL
Shri Saunak Rajguru, Advocate, APMuL
Shri Ankitesh Ojha, Advocate, APMuL
Shri Shubham Arya, Advocate, Haryana Utilities
Shri Ravi Nair, Advocate, Haryana Utilities
Ms. Reeha Singh, Advocate, Haryana Utilities

Record of Proceedings

During the course of hearing, learned counsels for the Petitioner and the Respondents, Haryana Utilities circulated note of arguments and made their respective submissions in the matter.

2. Based on the request of the learned counsel for the parties, the Commission permitted the Petitioner and the Respondents to file their written submissions, if any, within three weeks with copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**